

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 710 of 2019**

**IN THE MATTER OF:**

**Saumil.A. Bhavnagri**

**.....Appellant**

**Vs.**

**Nimit Builder Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Dinkar Singh, Advocate**

**O R D E R**

**12.07.2019** - Let notice be issued on the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 15<sup>th</sup> July, 2019.

Post the case for 'admission' on **20<sup>th</sup> August, 2019**.

In the meantime, the 'Corporate Debtor' will ensure that the company remains a going concern and the manufacturing and production of the company do not suffer; payment of wages to the employees/workmen and suppliers during Resolution Process shall be made on time. The official authorised to sign cheques and issue a cheque after the approval of the 'Resolution Professional' and Banks will act on the same. No Creditor should be paid without approval of this Appellate Tribunal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc